

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

WP(C)PIL 1/2026

MONISA MANZOOR MIR

...Petitioner/Appellant(s)

Through: Ms. Monisa Manzoor, Advocate

Vs.

**UNION TERRITORY OF J AND K
TH.CHIEF SECRETARY TO GOVT
AND OTHERS**

...Respondent(s)

Through: Mr. Mohsin S. Qadri, Sr. AAG with
Ms. Maha Majeed, Assisting Counsel

CORAM:

**HON'BLE THE CHIEF JUSTICE (ACTING)
HON'BLE MR. JUSTICE MOHD YOUSUF WANI, JUDGE**

ORDER

10.08.2026

Having regard to the nature of controversy involved, we wish to issue following directions to ensure the safety and comfort of the women commuters in the public transport:

1. The Transport Commissioner shall ensure that, in line with circular No. 3 TC/2025, seats 1 to 12 in large buses and 1 to 9 in mini buses are properly identified and reserved for women. It shall ensure that, each public transport vehicle has in bold letters written on these seats "Reserved for Ladies".
2. The J&K Legal Service Authority shall conduct awareness programs, particularly involving the drivers and the helpers of public transport, to sanitise them about their role in ensuring that women get their earmarked seats in the public transport. The authority shall do well to create awareness about circular No. 3

TC/2025 by other modes, including through print and electronic media.

3. The Department of Transport and the Traffic Police shall sit together and put in place the mechanism for lodging of complaints by the aggrieved women and their redressal mechanism.

Let this order be conveyed to the authorities concerned for taking immediate steps and report compliance on the next date of hearing.

List on 06.10.2026.

(Mohd Yousuf Wani)
Judge

(Sanjeev Kumar)
Chief Justice (Acting)

SRINAGAR:

10.08.2026

Bhat Aadil

